

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 12th day of April, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 1181 OF 1998

Smt. Krishna,
widow of late Ramman,
son of Durri,
r/o village Bahedi, P.O.-Bhagatpur,
District Moradabad.

. Applicant

(By Advocate: Sri K.S. Saxena)

Versus

1. Union of India through General Manager,
North Eastern Railway, Gorakhpur.
2. The Chief Administrative Officer,
(Construction) North Eastern Railway,
Gorakhpur.

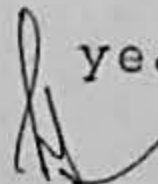
. Respondents.

(By Advocate: Sri G.P. Agarwal)

O R D E R (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This application has been filed for compassionate appointment of the widow of a casual labour and an alternative prayer has been made for appointment of a ward of the deceased, who attained majority in the year 1998.

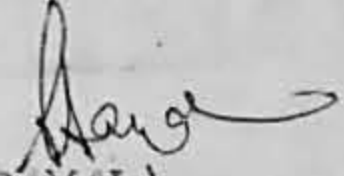


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2.

2. Sri K.S. Saxena, learned counsel for the applicant and Sri G.P. Agarwal, learned counsel for the respondents, have been heard.

3. I find from the pleadings that Sri Ranman, who was working as a casual labour in the Construction Unit in North Eastern Railway, developed some physical infirmity on 30.3.1982 and died on the same day. This application for compassionate appointment has been made in the year 1998, which is exactly after 16 yrs. of the death of the casual labour. I find no justification in allowing the relief after such a long gap. The assistance by way of compassionate appointment is meant to give immediate relief to the distressed family on account of loss of bread-earner. Hence, the O.A. is dismissed. No order as to costs.


(S. DAYAL)
MEMBER (A)

Nath/